

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF
M/S LN INDUSTRIES INDIA LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	M/s LN Industries India Limited
2.	Date of incorporation of corporate debtor	19/01/1993
3.	Authority under which corporate debtor is incorporated / registered	Under Companies Act, 1956, with the Registrar of Companies - Hyderabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L18100TG1993PLC015268
5.	Address of the registered office and principal office (if any) of corporate debtor	H.No.8-3-898/16/4, Sri Laxmi Narasmiha Niwas, Nagarjuna Nagar Colony, Road No 2, Srinagar Colony Hyderabad Telangana- 500073, India.
6.	Insolvency commencement date in respect of corporate debtor	Date of Order: 01/07/2022 Copy made ready on 08/07/2022 CP (IB) No.17/9/HDB/2022
7.	Estimated date of closure of insolvency resolution process	04/01/2023 (180 days from the Insolvency Commencement date)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Maligi Madhusudhana Reddy. Regn No: IIBI/IPA-001/IP-P00843/2017-2018/11427 AFA No: AA1/11427/02/291122/103261 Valid till:29-11-2022
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: MMR Lion Corp, 4 th floor, HSR Eden, Beside Cream Stone, Road No.2 Banjara Hills, Hyderabad, Telangana-500034. Email: mmreddyandco@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: MMR Lion Corp, 4 th floor, HSR Eden, Beside Cream Stone, Road No.2 Banjara Hills, Hyderabad, Telangana-500034. Email: irplnindustries@gmail.com
11.	Last date for submission of claims	22.07.2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Class(es) of creditors, if any, will be ascertained on verification of books of accounts
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. Not applicable at present 2. ---do--- 3. ---do---
14.	Relevant Forms and Details of authorized representatives available at:	https://www.ibbi.gov.in/home/downloads Physical Address: Not applicable

Notice is hereby given that the Hon'ble National Company Law Tribunal, Hyderabad Bench, has ordered the commencement of a corporate insolvency resolution process of the M/s LN Industries India Limited on 01.07.2022. (Order copy made available on 08.07.2022).

The creditors of M/s LN Industries India Limited, are hereby called upon to submit their claims with proof on or before 22.07.2022 to the interim resolution professional at the address mentioned against entry No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 08.07.2022
Place: Hyderabad

Maligi Madhusudhana Reddy
Interim Resolution Professional
Regd No: IIBI/IPA-001/IP-
P00843/2017-2018/11427

